

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.A. No. 706/(MAH)/2017
MA No. 353/2017

CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.09.2017

NAME OF THE PARTIES: M/s. TML Drivelines Limited.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
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ORDER

MA 353/2017 IN CSA No. 706/230-232/NCLT/MB/MAH/2017

For having Applicants' Counsel mentioned that there are typographical errors in the order dated 23rd August 2017 saying as 'Petitioner' instead of **Applicants**, likewise, 'meeting' instead of **meetings** and reschedulement from '22nd August 2017' instead of mentioning as **21.08.2017 and 22.08.2017**, the same is hereby corrected as mentioned below:

1. "Petitioner" as "Applicants"
2. "meeting" as "meetings"
3. Addition of "21.08.2017" before "22.08.2017".

Accordingly, this Miscellaneous Application is **allowed**.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)